सागर से तेल निकालने के लिए उपस्करों की खरीद

10366. **श्री राजेश कुमार सिंह :**
श्री जयपाल सिंह कश्यप :

क्या **ऊर्जा मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान 26 मार्च, 1984 के "पंजाब केसरी" के दिल्ली संस्करण में "समुद्र से तेल एकत्रण यंत्रों की खरीद में लाखों रुपए का घोटाला" शीर्षक से छपे समाचार की ओर आकर्षित किया गया है ;

(ख) यदि हां, तो इस प्रकार के घोटाले को रोकने के लिए विभागीय अधिकारियों द्वारा क्या कार्रवाई की गई है ;

(ग) क्या इस प्रकार के मामलों की पुनरावृत्ति को रोकने के लिए कोई कदम उठाए गए हैं ; और यदि हां, तो उनका ब्यौरा क्या है ;

(घ) क्या सरकार इस मामले को किसी समिति द्वारा जांच किए जाने के आदेश देगी ; और

(ङ) यदि नहीं, तो उसके क्या कारण हैं ?

ऊर्जा मंत्री (श्री पी० शिव शंकर) : (क) जी, हां। फिर भी निर्णय, तकनीकी उपयुक्तता, संचालन सम्बन्धी विश्वसनीयता और डिलीवरी कार्यक्रमों के अनुरूप लागत को ध्यान में रखते हुए किया गया था।

(ख) से (ङ) प्रश्न उत्पन्न नहीं होता।

Functioning of Second Distillery in Sikkim

10367. SHRI P.M. SUBBA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that second distillery is functioning in Sikkim ;

(b) if so, whether the distillery secured the necessary permission under the Industries (Development and Regulations) Act ;

(c) whether it is also a fact that his Ministry had written a letter to the State Government directing them not to allow the second distillery to operate ; and

(d) the steps so far taken by his Ministry to ensure that these directives are carried out ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI R.C. RATH) : (a) to (d). The Industries (Development and Regulation) Act, 1951, and all rules/orders including notified orders, directions and notifications made thereunder have been extended to the State of Sikkim with effect from 5th March, 1983, through a presidential notification dated 2nd March, 1983. In pursuance of Department of Industrial Development's Notification—S.O. No. 329(E) dated 23rd April, 1983, calling upon the industrial undertakings situated in the State of Sikkim and engaged in the industries specified in the First Schedule to the Act to obtain a certificate of registration under Section 10 of the Act, 2 distilleries namely, M/s. Sikkim Distillery Rangpo and M/s. Himalayan Distillery, Rangpo have submitted necessary applications in this regard. A view is yet to be taken by Central Government on these applications.

Following a report received about grant of licences by the State Government for setting up of distilleries in Sikkim, a letter was written by the Union Minister for Chemicals and Fertilizers on 13th May, 1983, to the Governor and Chief Minister clarifying to them the policy of the Central Government with regard to the manufacture of potable alcohol and for its proper implementation in the State.

उत्तर प्रदेश में बागेश्वर में पेट्रोल पम्प का खोला जाना

10368. **श्री हरीश रावत** : क्या **ऊर्जा मंत्री** यह बताने की कृपा करेंगे कि :